

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).10526/2011

(From the judgement and order dated 05/10/2010 in WP No.4978/1990 of The HIGH COURT OF JUDICATURE AT ALLAHABAD)

RAM BAHADUR SINGH (D) TH.LRS.

Petitioner(s)

VERSUS

STATE OF U.P. & ANR.

Respondent (s)

(With office report)

Date: 17/08/2012 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE T.S. THAKUR

HON'BLE MR. JUSTICE FAKKIR MOHAMED IBRAHIM KALIFULLA

For Petitioner(s)

Mr. Jatin Zaveri, Adv.

For Respondent(s)

Mr. Abhishek Sharma, Adv.

Mr. M.R. Shamshad, Adv.

UPON hearing counsel the Court made the following

ORDER

In view of the letter circulated on behalf of the petitioners, six weeks' time is granted for filing rejoinder affidavit.

Post after six weeks.

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| (Shashi Sareen)
| Court Master
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| |(Veena Khera)
| |Court Master